

MINUTES OF THE MEETING No. 33/08 HELD ON 21.11.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 33/08 meeting of Norms Committee was held on 21.11.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the NC Meeting No.32/08 for confirmation and confirmed and adopted the same without any change.

Case No A-926 NC No.33/08 Dated 21.11.2007	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/162/770/AM08/DES-IV RLA No. 03/95/040/215/AM08 Adv. Lic. No. 0310432609 Dt. 14.6.2007
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No A-927 NC No.33/08 Dated 21.11.2007	M/s. Modern Insecticides Ltd. F.No.01/83/50/768/AM08/DES-IV RLA No. 14/AM08/Lic. LDH Adv. Lic. No. 3010052116 Dt. 18.6.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No A-928 NC No.33/08 Dated 21.11.2007	M/s. Aries Dye Chem Industries F.No.01/83/50/1413/AM08/DES-IV RLA No. 08/24/040/107/AM08 Adv. Lic. No. 0810066148 Dt. 24.7.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No A-929 NC No.33/08 Dated 21.11.2007	M/s. ITC Ltd. , Secunderabas F.No.01/83/50/1411/AM08/DES-IV RLA No. 09/24/040/113/AM08 Adv. Lic. No. 910030689 Dt. 29.6.2007
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments dt. 21.11.2007 of the representative of DIPP decided to approve the case on repeat basis & pro-rata basis as under:

Export product

Poly Coated Carton Board 1 PE Containing Min. 42.8MT of LDPE----500.00MT

Import items

1. Wood Pulp----473.350MT
2. Latex SBR 50% DRC---16.800MT
3. Kaolin----16.550MT
4. Calcium Carbonate----58.850MT

5. Starch----14.900MT
6. Poly Vinyl Alcohol (PVA)----0.050MT
7. Core Pipes/Wrapper----4.700MT
8. LDPE----45.00MT

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of ALC.

Case No A-930 NC No.33/08 Dated 21.11.2007	M/s. Camphor & Allied Products, Mumbai F.No.01/83/50/1409/AM08/DES-IV RLA No. 03/94/040/389/AM08 Adv. Lic. No. 0310437407 Dt. 25.7.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----1kg

Item of Import

1. Alpha Methyl Styrene-----0.500kg
 2. Isoamylene----0.380kg
 3. Propylene Oxide-----0.280kg
 4. Para Formaldehyde-----0.088kg
 5. Diethyl phthalate-----0.350kg
- Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-931 NC No.33/08 Dated 21.11.2007	M/s. Camphor & Allied Products, Mumbai F.No.01/83/50/1410/AM08/DES-IV RLA No. 03/94/040/388/AM08 Adv. Lic. No. 0310437405 Dt. 25.7.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----1kg

Item of Import

1. Alpha Methyl Styrene-----0.500kg
 2. Isoamylene-----0.380kg
 3. Propylene Oxide-----0.280kg
 4. Para Formaldehyde-----0.088kg
 5. Diethyl phthalate-----0.350kg
- Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-932	M/s. Gujarat Chemicals
---------------	------------------------

NC No.33/08 Dated 21.11.2007	F.No.01/83/50/1425/AM08/DES-IV RLA No. 08/24/040/40/AM08 Adv. Lic. No. 0810066934 Dt. 31.8.2007
---------------------------------	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). In this case a D/L was issued by C&PC (Ch div.) on 20.11.2007. Accordingly the case may be re-listed on 19.12.2007.

Case No A-933 NC No.33/08 Dated 21.11.2007	M/s. ITCO Industries Ltd. F.No.01/83/50/6/AM08/DES-IV RLA No. 07/24/040/112/AM08 Adv. Lic. No. 0710051690 Dt. 18.5.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Tube Filling compound.

The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)

Case No A-934 NC No.33/08 Dated 21.11.2007	M/s. Aron Universal Ltd. F.No.01/87/50/781/AM07/DES-IV RLA No. 07/24/040/595/AM08 Adv. Lic. No. 0710048795 Dt. 1.12.2006
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). In this case a D/L was issued by C&PC (Ch div.) on 15.10.2007. Accordingly the case may be re-listed on 19.12.2007.

Case No A-935 NC No.33/08 Dated 21.11.2007	M/s. VVF Ltd.. F.No.01/83/162/681/AM08/DES-IV RLA No. 03/95/040/179/AM08 Adv. Lic. No. 0310435712 Dt. 11.7.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/165/2002/Ch.II dated 16.11.2007 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP only as under:

Export product

Distilled . Fatty Acids (C 16, C18, C16-C18)-----1kg

AV 190-225

SV 190-225,

IV 100 max.

GLC COMP.

Up to C 14 2% max.,

C16 to C18 96% min.

C20 and above 2% max.

Import item

Palm Fatty Acid Distillate (PFAD)/ Crude Fatty Acid ----- 1.12 kg.

C16-C18

Saponifiable Matter 95% Min.

M&I 1% Max.

FFA 70% Min. as (Palmitic)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-64 NC No.33/08 Dated 21.11.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/783/AM08/DES-IV
---	--

The Committee considered the case as per agenda for modification of SION at A 1875.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No C-65 NC No.33/08 Dated 21.11.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/782/AM08/DES-IV
---	--

The Committee considered the case as per agenda for modification of SION at A 1091.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No C-66 NC No.33/08 Dated 21.11.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/786/AM08/DES-IV
---	--

The Committee considered the case as per agenda for modification of SION at A 1092.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No C-67 NC No.33/08 Dated 21.11.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/784/AM08/DES-IV
---	--

The Committee considered the case as per agenda for modification of SION at A 2197.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No C-68 NC No.33/08 Dated 21.11.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/785AM08/DES-IV
---	---

The Committee considered the case as per agenda for modification of SION at A 3140.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No C-69 NC No.33/08 Dated 21.11.2007	M/s. DCW Ltd. Mumbai F.No.01/83/162/787/AM08/DES-IV
---	--

The Committee considered the case as per agenda for modification of SION at A 1522.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No D-16 NC No.33/08 Dated 21.11.2007	M/s. Excel Crop Care Ltd. F.No.01/83/162/309/AM08/DES-IV
---	---

The Committee considered the case as per agenda for fixation of DEPB rate for the export product HET DIOL (1,4,5,7,7 Hexa Chloro-2-3 BIS (Dydroxy Methyl) Bicyclo-2(2,1,1)- Heptane-5 covered under SION No. A 3279 and considered value addition on available data of input items and decided to recommend the case to DEPB Committee with 125% Value Addition.

Case No M-457 NC No.33/08 Dated 21.11.2007	M/s. Aero Export, New Delhi F.No.01/87/50/274/AM07/DES-IV RLA No. 05/24/040/208/AM08 Adv. Lic. No. 0510184171 Dt. 9.6.2006
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to approve the case as applied for with change in description in import item at sr. No. 1 and 3 as under:-

Applied in application	Approved
1. Writing/Prining Paper (50-150 GSM)-----	Relevant Writing/Printing Paper of relevant GSM
3. Jumbo Crayons (Drawing Chalks) ----- (4 in each Pack)	Jumbo Crayons (Drawing Chalks) (4 in each Pack) (on net to net basis)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-458 NC No.33/08 Dated 21.11.2007	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389569 Dt. 14.7.2007
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No M-459 NC No.33/08 Dated 21.11.2007	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1067/AM07/DES-IV RLA No. 03/94/040/533/AM07 Adv. Lic. No. 0310396895 Dt. 28.8.2006
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No M-460 NC No.33/08 Dated 21.11.2007	M/s. Devi Dayal (Sales) Ltd. F.No.01/83/162/310/AM08/DES-IV RLA No. 03/94/040/1074/AM07 Adv. Lic. No. 0310364624 Dt. 25.1.2006
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No M-461 NC No.33/08 Dated 21.11.2007	M/s. High Polymer Labs Ltd. F.No.01/83/162/583/AM08/DES-IV RLA No. 05/24/040/372/AM07 Adv. Lic. No. 0510187894 Dt. 1.8.2006
--	--

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

Case No M-462 NC No.33/08 Dated 21.11.2007	M/s. Aarti Drugs Ltd. F.No.01/83/162/1470/AM08/DES-IV RLA No. 03/24/040/1270/AM07 Adv. Lic. No. 0310039240 Dt. 29.5.2000
--	---

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and noted that the representation is unsigned and decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-463 NC No.33/08 Dated 21.11.2007	M/s. ITC Ltd. F.No.01/83/50/998/AM08/DES-IV RLA No. 09/24/040/460/AM07 Adv. Lic. No. 0910029378 Dt. 21.2.2007 Adv. Lic. No. 0910021328 Dt. 3.1.2005 Adv. Lic. No. 0910030741 Dt. 3.7.2007
--	--

The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments dt. 21.11.2007 of the representative of DIPP decided to approve the case on repeat basis & on pro-rata basis as under:

Export product

Polycoated cup stock 1PE (containing LDPE Min. 8.38%)---500MT

Import items

1. Wood pulp----467.6MT

2. Starch----9.54MT

3. LDPE-----45 MT

Adv. Lic. No. 0910021181 Dt. 17.12.2004

Adv. Lic. No. 0910022500 Dt. 5.4.2005

Adv. Lic. No. 0910022579 Dt. 13.4.2005

Adv. Lic. No. 0910026582 Dt. 15.4.2006

Adv. Lic. No. 0910030767 Dt. 5.7.2006

Adv. Lic. No. 0910031722 Dt. 10.10.2007

Export product

Coated Duplex Board White Back/Coated Duplex Board with White Back/ Coated Board Back-----2000.0MT

Import items

1. Bleached Soft Wood Pulp-----877.85MT

2. Waste Paper-----985.0MT

3. SBR Latex (50%DRC)-----59.7MT

4. Kaolin -----119.48MT

5. Calcium Carbonate-----151.70MT

6. Starch-----37.16MT

7. Polyvinyl alcohol----0.1946kg

Adv. Lic. No. 0910029316 Dt. 15.2.2007

Adv. Lic. No. 0910030769 Dt. 5.7.2007

Export product

Ivory Board (Carte Persona)-----300MT

Import items

1. Wood pulp -----322.489 MT

2. SBR Latex (50% DRC) -----0.148 MT
3. Calcium Carbonate -----3.147 MT
4. Starch -----3.236 MT
5. Poly Vinyl Alcohol-----0.980 MT

Adv. Lic. No. 0910019052 Dt. 24.6.2004

Adv. Lic. No. 0910025212 Dt. 17.1.2006

Adv. Lic. No. 0910030688 Dt. 29.6.2007

Export product

Multilayer Liquipack Board----100.00MT

Import items

1. Wood Pulp-----95.68MT
2. SBR Latex (50% DRC)---1.34MT
3. Kaolin---1.34MT
4. Wet End Chemicals---1.97MT
5. Packing material----As per Packing Policy
6. Calcium Carbonate----8.98MT

Adv. Lic. No. 0910016626 Dt. 28.11.2003

Adv. Lic. No. 0910019251 Dt. 8.7.2004

Adv. Lic. No. 0910021327 Dt. 3.1.2005

Adv. Lic. No. 0910029379 Dt. 21.2.2007

Adv. Lic. No. 0910030689 Dt. 29.6.2007

Export product

Poly Coated Carton Board 1 PE Containing Min. 42.8MT of LDPE----500.00MT

Import items

1. Wood Pulp----473.350MT
2. Latex SBR 50% DRC---16.800MT
3. Kaolin----16.550MT
4. Calcium Carbonate----58.850MT
5. Starch----14.900MT
6. Poly Vinyl Alcohol (PVA)----0.050MT
7. Core Pipes/Wrapper----4.700MT
8. LDPE----45.00MT

Adv. Lic. No. 0910022465 Dt. 31.3.2005

Adv. Lic. No. 0910029380 Dt. 21.2.2007

Export product

Poly Coated Carton Board 2 PE Containing Min. 23.532 MT of LDPE----200 MT

Import items

1. Bleached Softwood Pulp----167.90 MT
2. LDPE ---24.70 MT
3. Poly Vinyl Alcohol ----0.019 MT
4. SBR Latex (50% DRC)----6.41 MT
5. Kaolin----6.35 MT
6. Calcium Carbonate----21.80 MT
7. Starch ----5.05 MT
8. Wrapper----As per packaging policy.

Adv. Lic. No. 0910030768 Dt. 5.7.2007

Export product

Poly Coated Cupstock 2 PE (containing minimum 59.4MT of LDPE)----500MT

Import items

1. Bleached soft wood pulp----467.6MT
2. LDPE----62.4MT
3. Starch for Paper----9.5MT
4. Kraft Paper/Wrapper----As per packing policy.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 33/83-ALC1/2007 **MEETING DATE** : 21.11.2007

1	Case No.:33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status :Deffered and Re-indexed
	HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

	Case No.:20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status :Deffered and Re-indexed
	HO File :01/83/050/00706/AM07/	RI A File :03/95/040/00772/AM07/	Lic No/Date:0310400635	Defer

2			21.09.2006	Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 19.12.2007.				

3	Case No.:30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301 02.11.2006	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

4	Case No.:59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

5	Case No.:18/46/82-ALC1/2006	Party Name:FLORALE (INDIA) PVT. LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/82/050/01580/AM07/	RLA File :07/24/040/00695/AM07/	Lic.No/Date:0710049625 18.01.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

	Case No.:11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	-----------------------------------	--	---------------------------------------

6	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

7	Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

8	Case No.:9/19/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

9	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 19.12.2007.				

	Case No.:22/28/81-ALC2/2007	Party Name:SOMU ORGANO CHEM PVT.LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	--	--	---

10	HQ File :01/81/050/00303/AM08/	RLA File :07/24/040/00426/AM08/	Lic.No/Date:0710053249 10.09.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

11	Case No.:17/29/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01282/AM08/	RLA File :03/95/040/00620/AM08/	Lic.No/Date:0310444458 27.09.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

12	Case No.:18/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01283/AM08/	RLA File :03/95/040/00597/AM08/	Lic.No/Date:0310444470 27.09.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

13	Case No.:19/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01284/AM08/	RLA File :03/95/040/00616/AM08/	Lic.No/Date:0310444473 27.09.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	---	--	---

14	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

15	Case No.:21/29/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01286/AM08/	RLA File :03/94/040/00648/AM08/	Lic.No/Date:0310444517 27.09.2007	Defer Date:
Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/14/2005/Ch.III dated 19.9.2005 and decided to approve this case on repeat basis as under:- Item of Export Homosalate----- 1 kg. (3,3,5- Trimethyl cyclohexyl Salicylate) Item of Import 1. Isophoron-----0.620 kg. 2. Methyl Salicylate----0.649 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:22/29/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HO File :01/83/050/01287/AM08/	RLA File :03/95/040/00628/AM08/	Lic.No/Date:0310444532	Defer

16			27.09.2007	Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

17	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

18	Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP. The Committee also decided to refer it to DIPP. Accordingly the case may be re-listed on 19.12.2007.			

19	Case No.:3/29/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01268/AM08/	RLA File :07/24/040/00470/AM08/	Lic.No/Date:0710053646 03.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/55/2002/Ch.II dated 27.4.2005 and decided to approve this case on repeat basis as under:-			
	Item of Export			

Zinc Pyrithione Assay (48%-50%) -----1kg.

Item of Import

2 Chloro Pyridine -----0.700 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

20	Case No.:4/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01269/AM08/	RLA File :05/24/040/00503/AM08/	Lic.No/Date:0510209853 03.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

21	Case No.:5/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01270/AM08/	RLA File :05/24/040/00504/AM08/	Lic.No/Date:0510209854 03.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

22	Case No.:8/29/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01273/AM08/	RLA File :09/24/040/00251/AM08/	Lic.No/Date:0910031700 03.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III)			

because it is drug item.

23	Case No.: 27/29/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01292/AM08/	RLA File :03/95/040/00602/AM08/	Lic.No/Date:0310445102 04.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

24	Case No.: 28/29/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01293/AM08/	RLA File :03/95/040/00594/AM08/	Lic.No/Date:0310445104 04.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

25	Case No.: 30/29/83-ALC1/2007	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01295/AM08/	RLA File :03/95/040/00611/AM08/	Lic.No/Date:0310445277 05.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

26	Case No.: 32/29/83-ALC1/2007	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01297/AM08/	RLA File :07/24/040/00264/AM08/	Lic.No/Date:0710053697 05.10.2007	Defer Date:
	Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per			

agenda. The Committee in light of the oral comments of the representative of DIPP in the meeting noted that item of import are components and allowed net to net basis of relevant specification with accountability in export product.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms .

27	Case No.: 34/29/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01299/AM08/	RLA File :07/24/040/00476/AM08/	Lic.No/Date:0710053702 05.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

28	Case No.: 36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status :Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda. Discussed with representative of DIPP in the meeting and decided to send a deficiency letter asking bifurcation in the quantity of different sizes and flitches (export item) . Accordingly the case may be re-listed on 19.12.2007.			

29	Case No.: 37/29/83-ALC1/2007	Party Name:ASHU ORGANICS (INDIA) PVT. LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status :Deferred and Re-indexed
	HQ File :01/83/050/01302/AM08/	RLA File :03/94/040/00619/AM08/	Lic.No/Date:0310445370 05.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.12.2007.			

	Case No.: 38/29/83-ALC1/2007	Partv Name:SMI COATED PRODUCTS	Meet No/Date:33/83-ALC1/2007	Status :Case
--	-------------------------------------	--------------------------------	------------------------------	---------------------

30		PVT. LTD.	21.11.2007	Approved
	HQ File :01/83/050/01303/AM08/	RLA File :03/95/040/00686/AM08/	Lic.No/Date:0310445393 05.10.2007	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda.The Committee in light of the oral comments of the representative of DIPP in the meeting decided to allow the import items as per SION A 2866. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms .			

31	Case No.:41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:19.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

32	Case No.:42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:19.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

33	Case No.:45/29/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01310/AM08/	RLA File :34/24/040/00147/AM08/	Lic.No/Date:3410019788 08.10.2007	Defer Date:19.12.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

34	Case No.:48/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01313/AM08/	RLA File :03/95/040/00060/AM08/	Lic.No/Date:0310445520 08.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

35	Case No.:49/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01314/AM08/	RLA File :03/95/040/00061/AM08/	Lic.No/Date:0310445522 08.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

36	Case No.:50/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01315/AM08/	RLA File :03/95/040/00062/AM08/	Lic.No/Date:0310445523 08.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

	Case No.:51/29/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01316/AM08/	RLA File :03/95/040/00681/AM08/	Lic.No/Date:0310445525 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem.			

Div.) forwarded vide their U.O. No. 14010/77/2006/Ch.-II dated 19.6.2007 and decided to approve this case on repeat basis as under:-

37 Item of Export

Barbituric Acid -----1 kg.

Min. 99

Item of import

Barbituric Acid 98% ----- 1.02 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:54/29/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01319/AM08/	RLA File :05/24/040/00549/AM08/	Lic.No/Date:0510210264 09.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

39	Case No.:55/29/83-ALC1/2007	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01320/AM08/	RLA File :03/95/040/00626/AM08/	Lic.No/Date:0310445713 09.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES-VII)			

	Case No.:59/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
--	-----------------------------	---	--	--------------------------------

40	HQ File :01/83/050/01324/AM08/	RLA File :03/94/040/00655/AM08/	Lic.No/Date:0310445731 09.10.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

41	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 19.12.2007.				

42	Case No.:62/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01327/AM08/	RLA File :03/94/040/00572/AM08/	Lic.No/Date:0310445833 10.10.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

43	Case No.:63/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

	Case No.:64/29/83-ALC1/2007	Party Name:MAHA VIR INTERMEDIATES	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
--	------------------------------------	-----------------------------------	--	---

44	HQ File :01/83/050/01329/AM08/	RLA File :52/24/040/00014/AM08/	Lic.No/Date:5210022222 10.10.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

45	Case No.: 65/29/83-ALC1/2007	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status: Case Approved
	HQ File :01/83/050/01330/AM08/	RLA File :09/24/040/00140/AM08/	Lic.No/Date:0910031722 10.10.2007	Defer Date:
	Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments of the representative of DIPP dated 21.11.2007 and decided to approve the case on repeat basis & prorata basis as under: Export product Coated Duplex Board White Back/Coated Duplex Board with White Back/ Coated Board Back----- 100.0MT Import items 1. Bleached Soft Wood Pulp----43.9 MT 2. Waste Paper-----49.25 MT 3. SBR Latex (50%DRC)----2.985 MT 4. Kaolin -----5.974 MT 5. Calcium Carbonate----7.585 MT 6. Starch-----1.858 MT 7. Polyvinyl alcohol---0.0097 kg The case has been approved on repeat basis as per earlier decision. RA may calculate quantity of inputs on pro-rata basis for the present application. RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.			

46	Case No.:66/29/83-ALC1/2007	Party Name:SULPHUR MILLS LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01331/AM08/	RLA File :03/95/040/00377/AM08/	Lic.No/Date:0310445923 10.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

47	Case No.:70/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01335/AM08/	RLA File :03/94/040/00654/AM08/	Lic.No/Date:0310445945 10.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

48	Case No.:72/29/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01337/AM08/	RLA File :17/24/040/00072/AM08/	Lic.No/Date:1710001778 11.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

49	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

50	Case No.:74/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01339/AM08/	RLA File :03/94/040/00601/AM08/	Lic.No/Date:0310446117 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES- VII)			

51	Case No.:75/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01340/AM08/	RLA File :03/94/040/00669/AM08/	Lic.No/Date:0310446119 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

52	Case No.:77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

53	Case No.:78/29/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01343/AM08/	RLA File :03/94/040/00703/AM08/	Lic.No/Date:0310446137 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

54	Case No.:79/29/83-ALC1/2007	Party Name:NANA VATI SPECIALITY CHEMICALS PVT LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01344/AM08/	RLA File :03/95/040/00567/AM08/	Lic.No/Date:0310446154 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

55	Case No.:82/29/83-ALC1/2007	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01347/AM08/	RLA File :11/24/040/00027/AM08/	Lic.No/Date:1110016180 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

56	Case No.:83/29/83-ALC1/2007	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01348/AM08/	RLA File :03/95/040/00654/AM08/	Lic.No/Date:0310446231 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

57	Case No.:85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

58	Case No.:86/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01351/AM08/	RLA File :03/94/040/00700/AM08/	Lic.No/Date:0310446271 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES- VII)			

59	Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

60	Case No.:88/29/83-ALC1/2007	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01353/AM08/	RLA File :07/24/040/00295/AM08/	Lic.No/Date:0710053850 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES- VII)			

61	Case No.:89/29/83-ALC1/2007	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01354/AM08/	RLA File :07/24/040/00362/AM08/	Lic.No/Date:0710053852 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-Plastic.(DES- VII)			

62	Case No.:91/29/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01356/AM08/	RLA File :34/24/040/00154/AM08/	Lic.No/Date:3410019842 15.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

63	Case No.:94/29/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01359/AM08/	RLA File :17/24/040/00064/AM08/	Lic.No/Date:1710001779 15.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

64	Case No.:98/29/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01363/AM08/	RLA File :03/95/040/00649/AM08/	Lic.No/Date:0310446306 15.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

65	Case No.:99/29/83-ALC1/2007	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01364/AM08/	RLA File :03/95/040/00398/AM08/	Lic.No/Date:0310446340 15.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

66	Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

67	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of representation of the firm dt. 20.11.2007 the Committee decided to call for details of items of import and export (whether log or sawn form or not) from the firm. Accordingly the case may be re-listed on 19.12.2007.			

68	Case No.:96/29/83-ALC1/2007	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01361/AM08/	RLA File :03/94/040/00692/AM08/	Lic.No/Date:0310446504 16.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/51/2005/Ch.II dated 16.11.2007 and decided to approve this case as under:- Item of Export Gum Rosin W W Grade -----1 kg. Ash Content : 0.01% Volatile Mattter 0.5% ma Acid Value 160 Item of Import			

Rosin W G Grade -----1.07 kg.

Ash Content : 0.5% Volatile

Mattter 1% Acid Value 150

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

69	Case No.:103/29/83-ALC1/2007	Party Name:GULF OIL CORPORATION LIMITED.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01368/AM08/	RLA File :09/24/040/00268/AM08/	Lic.No/Date:0910031799 16.10.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

70	Case No.:2/33/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01531/AM08/	RLA File :03/94/040/00806/AM08/	Lic.No/Date:0310449259 06.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

71	Case No.:3/33/83-ALC1/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01532/AM08/	RLA File :03/94/040/00594/AM08/	Lic.No/Date:0310449266 06.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

72	Case No.:5/33/83-ALC1/2007	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01534/AM08/	RLA File :03/94/040/00320/AM08/	Lic.No/Date:0310449285 06.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

73	Case No.:1/33/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01530/AM08/	RLA File :03/95/040/00793/AM08/	Lic.No/Date:0310449578 07.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

74	Case No.:4/33/83-ALC1/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01533/AM08/	RLA File :02/24/040/00216/AM08/	Lic.No/Date:0210105867 07.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

75	Case No.:6/33/83-ALC1/2007	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01535/AM08/	RLA File :31/24/040/00254/AM08/	Lic.No/Date:3110031491 07.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

76	Case No.:7/33/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01536/AM08/	RLA File :03/94/040/00822/AM08/	Lic.No/Date:0310449680 07.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

77	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer the case for want of reply to D/L issued by TA. Reminder to the firm may issued. Accordingly the case may be re-listed on 19.12.2007.			

78	Case No.:9/33/83-ALC1/2007	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01538/AM08/	RLA File :03/94/040/00825/AM08/	Lic.No/Date:0310449612 07.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/91/2005/Ch.II dated 30.8.2005 and decided to approve this case on repeat basis as under:- Item of Export Tetraphenyl dipropylene ----- 1 kg. Glycol Di Phosphite			

Item of Import

1. Phosphorous Trichloride ----- 0.511 kg.
2. Phenol-----0.738 kg.
3. Dipropylene Glycol-----0.243 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE

79	Case No.:10/33/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01539/AM08/	RLA File :02/24/040/00195/AM08/	Lic.No/Date:0210105917 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

80	Case No.:11/33/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01540/AM08/	RLA File :02/24/040/00196/AM08/	Lic.No/Date:0210105919 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

81	Case No.:12/33/83-ALC1/2007	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01541/AM08/	RLA File :02/24/040/00197/AM08/	Lic.No/Date:0210105921 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

82	Case No.:13/33/83-ALC1/2007	Party Name:NEO MEDICHEM PVT LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01542/AM08/	RLA File :09/21/040/00392/AM08/	Lic.No/Date:0910032041 08.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

83	Case No.:14/33/83-ALC1/2007	Party Name:NEO MEDICHEM PVT LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01543/AM08/	RLA File :09/21/040/00375/AM08/	Lic.No/Date:0910032042 08.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

84	Case No.:15/33/83-ALC1/2007	Party Name:SUJATA CHEMICALS	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01544/AM08/	RLA File :34/24/040/00149/AM08/	Lic.No/Date:3410020047 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

85	Case No.:16/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01545/AM08/	RLA File :05/24/040/00567/AM08/	Lic.No/Date:0510211837 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

86	Case No.:17/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01546/AM08/	RLA File :05/24/040/00621/AM08/	Lic.No/Date:0510211843 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

87	Case No.:18/33/83-ALC1/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01547/AM08/	RLA File :05/24/040/00624/AM08/	Lic.No/Date:0510211848 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

88	Case No.:19/33/83-ALC1/2007	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01548/AM08/	RLA File :03/94/040/00378/AM08/	Lic.No/Date:0310449734 08.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

89	Case No.:20/33/83-ALC1/2007	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01549/AM08/	RLA File :31/24/040/00266/AM08/	Lic.No/Date:3110031522 08.11.2007	Defer Date:19.12.2007

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.

90	Case No.:21/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01550/AM08/	RLA File :09/24/040/00328/AM08/	Lic.No/Date:0910032054 12.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

91	Case No.:22/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01551/AM08/	RLA File :09/24/040/00332/AM08/	Lic.No/Date:0910032055 12.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

92	Case No.:23/33/83-ALC1/2007	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01552/AM08/	RLA File :09/24/040/00311/AM08/	Lic.No/Date:0910032056 12.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

93	Case No.:24/33/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HO File :01/83/050/01553/AM08/	RLA File :09/24/040/00354/AM08/	Lic.No/Date:0910032057	Defer

73			12.11.2007	Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

94	Case No.: 25/33/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01554/AM08/	RLA File :09/24/040/00350/AM08/	Lic.No/Date:0910032058 12.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

95	Case No.: 26/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01555/AM08/	RLA File :09/24/040/00359/AM08/	Lic.No/Date:0910032060 13.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

96	Case No.: 27/33/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status: Deffered and Re-indexed
	HQ File :01/83/050/01556/AM08/	RLA File :09/24/040/00358/AM08/	Lic.No/Date:0910032061 13.11.2007	Defer Date:19.12.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.			

	Case No.: 28/33/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status: Deffered and Re-indexed
--	-------------------------------------	--------------------------	--	--

97	HQ File :01/83/050/01557/AM08/	RLA File :31/24/040/00277/AM08/	Lic.No/Date:3110031548 13.11.2007	Defer Date:19.12.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.12.2007.				

98	Case No.:29/33/83-ALC1/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01558/AM08/	RLA File :09/24/040/00341/AM08/	Lic.No/Date:0910032076 14.11.2007	Defer Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.				

99	Case No.:30/33/83-ALC1/2007	Party Name:ITC LIMITED	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Case Approved
	HQ File :01/83/050/01559/AM08/	RLA File :09/24/040/00220/AM08/	Lic.No/Date:0910032087 14.11.2007	Defer Date:
Decision : The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments dt. 21.11.2007 of the representative of DIPP decided to approve the case on repeat basis & pro-rata basis as under:				
Export Item				
Multilayer Liquipack Board----100.00MT				
Import items				
1. Wood Pulp-----95.68MT				
2. SBR Latex (50% DRC)---1.34MT				
3. Kaolin---1.34MT				
4. Wet End Chemicals---1.97MT				

5. Packing material----As per Packing Policy

6. Calcium Cabonate-----8.98MT

The case has been approved on repeat basis as per earlier decision. RA may calculate quantity of inputs on pro-rata basis for the present application.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:31/33/83-ALC1/2007

Party Name:ITC LIMITED

Meet No/Date:33/83-ALC1/2007
21.11.2007

Status:Case
Approved

HQ File :01/83/050/01560/AM08/

RLA File :09/24/040/00006/AM06/

Lic.No/Date:0910032088
14.11.2007

Defer Date:

Decision :The Committee considered this case for fixation of I/O norms for the export product under para 4.7 of HBP as per agenda. The Committee in light of the written comments dt. 21.11.2007 of the representative of DIPP decided to approve the case on repeat basis & pro-rata basis as under:

Export Item

Recycle Grey Board (The exporter should account for 1.33MT of Kraft Paper and the same should be reflected in shipping bills duly authenticated by Customs)---100.00 MT

Import items

1. Waste paper---95.36MT

2. Starch---4.08MT

3. Fraft Paper (other than electrical grade)---As per Packing Policy

The case has been approved on repeat basis as per earlier decision. RA may calculate quantity of inputs on pro-rata basis for the present application.

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee.

Case No.:32/33/83-ALC1/2007

Partv Name:ASTRIX LABORATORIES

Meet No/Date:33/83-ALC1/2007

Status:Transferred

101		LTD.,	21.11.2007	to Different Section
	HQ File :01/83/050/01561/AM08/	RLA File :09/24/040/00256/AM08/	Lic.No/Date:0910032090 14.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

102	Case No.:33/33/83-ALC1/2007	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:33/83-ALC1/2007 21.11.2007	Status:Deffered and Re-indexed
	HQ File :01/83/050/01562/AM08/	RLA File :05/24/040/00524/AM08/	Lic.No/Date:0510212064 14.11.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

Date:08.01.2008

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer